## GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

# RAJYA SABHA UNSTARRED QUESTION NO. 3782 ANSWERED ON – 03/04/2025

### PENDING CASES IN FAST TRACK COURTS

3782. Shri Madan Rathore:

Dr. Anil Sukhdeorao Bonde:

Smt. Rekha Sharma:

Shri Lahar Singh Siroya:

Shri Narayana Koragappa:

Will the Minister of *LAW AND JUSTICE* be pleased to state:

- (a) the number of cases pending in the Fast Track Courts across the country;
- (b) whether there are any plans to establish more Fast Track Courts to expedite justice delivery;
- (c) if so, the details thereof; and
- (d) the steps being taken to ensure adequate staffing and resources for the effective functioning of Fast Track Courts?

#### **ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

#### (SHRI ARJUN RAM MEGHWAL)

(a) to (d): Setting up of subordinate courts including Fast Track Courts (FTCs) for providing speedy justice in the country lies within the domain of the State/UT Governments who set up such courts as per their need and resources, in consultation with their respective High Courts. The 14<sup>th</sup> Finance Commission set up by the Government of India had recommended the setting up of 1800 FTCs during 2015-2020 for speedy trial of specific cases of heinous nature, civil cases related to women, children, senior citizen, disabled persons, persons infected with terminal ailments etc. and property related cases pending for more than 5 years. The Finance Commission had urged the State Governments to utilize enhanced fiscal space available through tax devolution for this purpose. The Union Government has also urged the State/UT Governments to allocate funds for the setting up of FTCs, from the Financial Year 2015-16 onward. As per information made available by the High Courts, as of28.02.2025, 857 FTCs are functional across the country with 14,92,586 pending cases. The State/UT-wise details of functional FTCs along

with the pendency as of February, 2025are at **Annexure**. The Union Government has repeatedly urged the State/UT Governments since 2015-16 onwards to set up more FTCs to achieve the target. The setting up of more FTCs has also featured as one of the agenda items in the Joint Conference of Chief Ministers and Chief Justices. No central assistance is being provided for setting up of Fast Track Courts.

Further, pursuant to the Criminal Law (Amendment) Act, 2018 and the order of Hon'ble Supreme Court [Suo Motu Writ (Criminal) No. 1/2019], the Central Government is implementing a Centrally Sponsored Scheme for setting up Fast Track Special Courts (FTSCs) including exclusive POCSO (e-POCSO) since October, 2019 for expeditious trial and disposal of pending cases pertaining to Rape and Protection of Children from Sexual Offences (POCSO) Act in a time-bound manner. The Scheme has been extended twice, with the latest extension up to 31.03.2026, targeting the establishment of 790 courts. The financial outlay of the scheme is Rs.1952.23 cr. with Rs.1207.24 cr. as Central Share to be incurred from Nirbhaya Fund on the CSS pattern. As per the information received from the High Courts, as on 28.02.2025, 745 FTSCs including 404 exclusive POCSO (e-POCSO) courts are functional in 30 States/UTs. These courts have disposed of more than 3,13,000 cases since the inception of the Scheme while more than 2,03,000 cases are pending.

Appointments in District and Subordinate Courts fall under the jurisdiction of State Governments and High Courts, as per Articles 233 and 234 of the Constitution of India. The recruitment process is governed by the rules framed by State Governments in consultation with High Courts. The Central Government has no direct role in the selection, recruitment and appointment of judicial officers in the District/ Subordinate Judiciary level including, Fast Track Courts (FTCs). The details of vacancies of judges and other categories of officials in FTCs are not maintained at the central level.

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**ANNEXURE** 

# State/UT-wise status of functional Fast Track Courts along with number of pending cases

(As on 28/02/2025)

Sl.No.	Name of State/UT	Functional FTCs	No. of pending cases
1	Andhra Pradesh	21	7020
2	Andaman & Nicobar island	0	0
3	Arunachal Pradesh	0	0
4	Assam	16	12699
5	Bihar	0	0
6	Chandigarh	0	0
7	Chhattisgarh	25	4635
8	Dadra & Nagar Haveli and Daman & Diu	0	0
9	Delhi	26	6753
10	Goa	4	1708
11	Gujarat	54	5693
12	Haryana	6	760
13	Himachal Pradesh	3	356
14	Jammu & Kashmir	8	1461
15	Jharkhand	40	8224
16	Karnataka	0	0
17	Kerala	0	0
18	Ladakh	0	0
19	Lakshadweep	0	0
20	Madhya Pradesh	0	0
21	Maharashtra	99	176064
22	Manipur	6	213
23	Meghalaya	0	0
24	Mizoram	2	255
25	Nagaland	0	0
26	Odisha	0	0
27	Puducherry	1	3261
28	Punjab	4	143
29	Rajasthan	0	0
30	Sikkim	2	16
31	Tamil Nadu	72	79410
32	Telangana	0	0
33	Tripura	3	1350
34	Uttar Pradesh	373	1096377
35	Uttarakhand	4	1117
36	West Bengal	88	85071
	TOTAL	857	1492586